(v) Update on PED policy of the operator;

(vi) Procedure for handling PED interference normal, abnormal and during emergency;

(vii) Procedure to recognize, respond and report suspected PEDs interference;

(viii) Cabin crew responsibilities and procedure concerning use of PEDs; and

(ix) Crew Resource Management (CRM) and workload issues;

Signing of MoU for airport at Nagpur

†1388. SHRI RAMDAS ATHAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received any request from the State Government of Maharashtra regarding approval for the MoU signed for the exchange of land to the Multimodel International Hub Airport at Nagpur (MIHAN) project, in Maharashtra;

(b) if so, the details thereof as on date;

(c) the latest status of the proposal; and

(d) by when this proposal is likely to be finalized along with the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) to (d) A Memorandum of Understanding (MoU) between Maharashtra Airport Development Company Limited (MADC) and Indian Air Force (IAF) for exchange of land for MIHAN project was finalised in July, 2009. However, a portion of land proposed to be exchanged by IAF was disputed as it originally belonged to the Airports Authority of India (AAI) and was on lease to IAF. Subsequent to the settlement of the dispute by the Arbitration Committee appointed for this purpose, IAF has raised a revised draft MoU with certain modifications for approval of MADC. However, the revised MoU is found to be not acceptable by MADC who has now returned the same with the suggestion that IAF may honor the MoU already agreed upon by the parties in 2009. The IAF and MADC have to settle the matter mutually.

†Original notice of the question was received in Hindi.